

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 26 OF 2013, APPEAL NO. 49 OF 2013,
APPEAL NO. 144 OF 2014 & IA NO. 244 OF 2014,
APPEAL NO.166 OF 2015 & IA NO. 269 OF 2015

Dated: 03rd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Appeal No. 26 of 2013

State Load Despatch Centre, Karnataka ... **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Samarth Mishra for R-1

Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G. for R-2

A.No. 49 of 2013

State Load Despatch Centre, Karnataka ... **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Samarth Mishra for R-1

Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G. for R-2

A.No. 144 of 2014 & IA No. 244 of 2014

State Load Despatch Centre, Karnataka ... **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G. for R-2

Mr. Manu Seshadri
Mr. Samarth Chowdhary for R-3

Appeal No.166 of 2015 & IA No. 269 of 2015

State Load Despatch Centre, Karnataka ... **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Basava Prabhu S. Patil
Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G.
Ms. Rachitha H.
Mr. Geet Ahuja for R-2

Mr. Manu Seshadri
Mr. Samarth Chowdhary for R-3

ORDER

Learned counsel appearing for the Respondents pray for three days time to file written submissions.

He may file the same on or before 08.04.2019, as requested by the learned Counsel appeared for the Respondent.

Judgment is reserved.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice N.K. Patil)
Judicial Member